

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2156
TO BE ANSWERED ON 09.08.2024**

TAKE DOWN NOTICES TO SOCIAL MEDIA PROVIDERS

2156 SMT. SAGARIKA GHOSE:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has given directions or issued take down notices during the last 12 months to social media providers such as Youtube, Twitter, Facebook and Instagram on certain news-related content on the internet;

(b) whether there exists a platform-wise list of the number of such take down notices, sent by the Government to various social media platforms; and

(c) if so, the details thereof, if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR INFORMATION AND BROADCASTING &
PARLIAMENTARY AFFAIRS**

(DR. L. MURUGAN)

(a) to (c): The Central Government issues directions under Section 69A of the Information Technology Act, 2000 in the interest of the sovereignty or integrity of India, defence of India, security of the State, friendly relations with foreign States or public order or for preventing incitement to the commission of any cognizable offence relating to above. Appropriate directions under these provisions are issued to the intermediaries/platforms after due consideration of the cases brought to the notice of the Ministry.
